

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF PERSONNEL
(A-Gr.II)

No. F.2(1)DOP/A-II/82 Pt.

Dated: 16.5.2018

NOTIFICATION

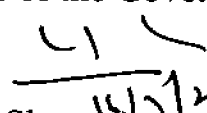
In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules further to amend the Rajasthan Medical and Health Service Rules, 1963, namely:-

1. Short title and commencement.- (1) These rules may be called the Rajasthan Medical and Health Service (First Amendment) Rules, 2018.
(2) They shall come into force with immediate effect.

2. Amendment of Schedule-I.- In Schedule-I appended to the Rajasthan Medical and Health Service Rules, 1963, after the existing serial number 15 and entries thereto, the following new serial number 15A and entries thereto shall be inserted, namely:-

15A.	Psychological Counsellor	100% by direct recruitment	-	-	M.A./M.Sc. in Psychological Counselling from any University recognized by law in India. In case the suitable candidates with above qualification are not available then candidates with M.A./M.Sc. in Psychology with one year experience in Psychological Counselling from a recognized Government Hospital anywhere in India may be considered.	The existing Psychological Counsellor appointed under the subordinate service shall be treated as member of the State Service from the date of commencement of the Rajasthan Medical and Health Service (- First Amendment) Rules, 2018.
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By order and in the name of the Governor,


(Sunil Sharma)

Joint Secretary to the Government

21 (I) / 2018

**GOVERNMENT OF RAJASTHAN
DEPARTMENT OF PERSONNEL**

(A-Gr.II)

No. F.2(1)DOP/A-II/82 Pt.

Jaipur, Dated: 16.5.2018

NOTIFICATION

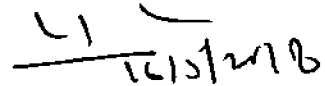
In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules further to amend the Rajasthan Medical & Health Subordinate Service Rules, 1965, namely:-

1. Short title and commencement.- (1) These rules may be called the Rajasthan Medical & Health Subordinate Service (First Amendment) Rules, 2018.

(2) They shall come into force with immediate effect.

2. Amendment of Schedule-I.- In Schedule-I appended to the Rajasthan Medical & Health Subordinate Service Rules, 1965, under the heading **Group C-I Non Para Medical Technical Services**, the existing serial number 4 and entries thereto shall be deleted.

By order and in the name of the Governor,


(Sunil Sharma)

Joint Secretary to the Government

21 (II) / 2018